

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-357/ND/2020**

**IN THE MATTER OF:
Mr. Nishit Goel**

...PETITIONER

Vs.

M/s. Hitani Enterprises Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 14.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Ms. Soumya Mehrotra, proxy
counsel**

For the Respondent/ Corporate-debtor :Mr. T.S. Chaudhary, Adv.

ORDER

Both the sides are present. After some argument learned counsel appearing on behalf of the corporate-debtor seeks time to file the reply as well as vakalatnama. The corporate-debtor further submitted that although ^v he received the copy of the petition along with the annexure, but some of the pages i.e., page No. 43, 45 to 54, 56 to 66 are not legible. He further submitted that although the operational-creditor has supplied page No. 75 which is the cheque. But the corporate-debtor needs the back portion of the cheque. Therefore, the petitioner is directed to serve a fresh copy of Page No. 43, 45 to 54, 56 to 66 and back portion of the cheque which is enclosed on page No. 72. The operational-creditor undertakes to supply the same in


(Meenu)

course of the day. The corporate-debtor is directed to file their reply within two weeks from today after serving advance copy upon the petitioners and thereafter, the petitioner is directed to file the rejoinder if any within one week from the date of receipt of the reply. Matter is adjourned to 12.03.2020.

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(V.K. Subburaj)
Member (T)

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(Abni Ranjan Kumar Sinha)
Member (J)